forcible occupation of land. Such disputes are settled through the joint intervention of officials of the two state Governments.

Transfer of Old Palace Premises to Civil Authorities

1259. SHRI N. TOMBI SINGH: Will the PRIME MINISTER be pleased to state:

(a) the reasons for delay in the transfer of the old palace premises now under the occupation of the Assam Rifles to the Civil Authorities:

(b) whether the Government have assured the people from time to time that the transfer will be effected without delay; and

(c) if so, the likely date around which the Assam Rifles Unit is expected to be shifted from the palace?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) to (c). Government of India has approved the transfer of the Kangla Fort area to the State Government in accordance with the assurance given. The Assam Rifles are in occupation of Kangla Fort area for counter-insurgency operations under the Army control. Government of Manipur have already allotted alternative land to the Assam Rifles recently. Once the facilities of approach road for heavy vehicles, electricity and water supply are provided by the Government of Manipur, the new site would be developed for shifting the Assam Rifles from Kangla Fort. Earnest efforts would be made to construct temporary shelters, thereafter, in an approximate time-frame of 18 months.

Priority List of Industries for Manipur, Mizoram, Meghalaya, Tripura

1260. SHRI N. TOMBI SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have prepared a priority list of industries suitable in the States of Manipur, Mizoram, Meghalaya, Tripura and Arunachal Pradesh for implementation in the Seventh Five Year plan and also to be implemented in Eighth Five Year Plan;

(b) if so, the details thereof, state-wise;

(c) if not, the reasons therefor; and

(d) whether agro-based and electronics industries are being given priorities in these areas?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) to (d). Central Government has not prepared any priority list of industries for these States. However, these States have discussed with the Planning Commission their industrial development plans including progress of implementation during the Seventh Five Year Plan and the scheme to be included in the Eighth Plan.

Under the new Growth Centre Scheme, Manipur, Mizoram, Meghalaya, Tripura and Arunachal Pradesh have been allocated one Growth Centre each, locations for Growth Centres at Manipur and Tripura have been identified. The Growth Centre Scheme would be taken up for implementation in the VIII Plan period.

Government have also extended the validity of the Transport Subsidy Scheme which is applicable to the North Eastern States till the end of the VIII Five Year Plan period.